इटाबा जेल में लाठी जार्ज 945. श्री रामगोपाल शालवाले : श्री ओंकार लाल बेरबा :

क्या **गृह कार्य** मंत्री यह बताने की कृपा करेंगे कि:

- (क) 12 सितम्बर से 15 अक्टूबर, 1968 के बीच डिस्ट्रिक्ट जेल, इटाबा में बाकेबर कोड में बिचाराधीन कैंदियों पर जेल अधिकारियों ने कितनी बार लाठी चार्ज किया, उन्हें पीटा और उनके साथ दुव्यंबहार किया;
- (ख) जेल अधिकारियों के दुर्व्यवहार के विरोध स्वरूप कितने कैदियों ने अनशन किया, उनके नाम क्या हैं और यह अनशन कितने दिन तक जारी रहा; और
- (ग) सम्बन्धित अधिकारियों के विरुद्ध क्या कार्यवाही की गई है अथवा उन्हें क्या सजा देने का विचार है?

गृह कार्य मंत्रालय में उपमंत्री (श्री के० एस० रामास्वामी) : (क) से (ग) राज्य सरकार में तथ्य मालूम किये जा रहे हैं।

REFUSAL OF LOANS TO DELHI TRANS-PORT UNDERTAKING

946. SHRI D. N. PATODIA:
SHRI RAGHUVIR SINGH
SHASTRI:

Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

- (a) whether it is a fact that the Central Government have declined a request from the Delhi Transport Undertaking for a loan and have instead suggested to the Undertaking to find additional resources through increase in fare;
 - (b) if so, the reasons therefor;
- (c) whether it is also a fact that D.T.U. Services are far from satisfactory and any additional increase in fare would only mean giving additional premium on inefficiency; and

(d) the reasons the Central Government could not consider it desirable to suggest to the Undertaking to create additional revenue through economy and by plugging the leakage of revenue through ticketless travel?

THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND SHIPPING (SHRI BHAKT SHAH): (a) and (b). A request from the Delhi Transport Undertaking for a loan has been under active consideration for some time. The Undertaking was advised to consider, among other matters, the feasibility of increasing fares, keeping in view the fares charged by city transport undertakings in Bombay, Madras, Calcutta etc., in order to enable it to clear its liabilities regarding repayment of outstanding loan instalments and payment of interest charges thereon. The General Manager of the Undertaking had also proposed an increase in the fares, but this was not agreed to by the Delhi Transport Committee in December, 1967, when the budget proposals for 1968-69 were being formulated.

- (c) No Sir; additional resources would enable the Undertaking to increase its fleet strength and to improve its services also.
- (d) The Undertaking was also advised to take suitable measures to effect the utmost economy and to plug the leakage of earnings.

OFFICERS SERVING IN CHANDIGARH

- 947. SHRIMATI NIRLEP KAUR: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that the Punjab Reorganisation Act does not permit officers other than those beloging to Punjab and Haryana in the Union Territory of Chandigarh;
- (b) whether it is also a fact that Officers from other cadres are being retained in Chandigarh just to avoid the Punjab cadre officers; and
 - (c) if so, the reasons therefor?